DR. (SHRIMATI) RITA VERMA: After you give concurrence to the withdrawal of the earlier Bill.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): The question is:

"That leave be granted to withdraw the Constitution (Eighty-third) Amendment) Bill, 1997."

The motion was adopted.

The Bill was, by leave, withdrawn.

THE TEA DISTRICTS EMIGRANT LABOUR (REPEAL) REPEALING BILL, 2001

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI MUNI LAL): Sir, I beg to move for leave to introduce a Bill to repeal the Tea Districts Emigrant Labour (Repeal) Act, 1970.

The question was put and the motion was adopted.

SHRI MUNI LAL: Sir, I introduce the Bill.

STATEMENT BY MINISTER

Institute Of Technology (Amendment) Ordinance, 2001

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. (SHRIMATI) RITA VERMA): Sir, I lay on the Table a statement (in English and Hindi) explaining the circumstances which had necessitated immediate legislation by the Institute of Technology (Amendment) Ordinance, 2001.

THE INSTITUTES OF TECHNOLOGY (AMENDMENT) BILL, 2001

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. (SHRIMATI) RITA VERMA): Sir, I move for